

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 411 of 2013 in
DFR No. 2278 of 2013

Dated : 9th January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Indian Wind Energy Association & Ors.Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Ruth Elwin
Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Ms. Suparna Srivastava
Mr. S.R. Pandey for R.1
Ms. Swagatika Sahoo for R. 8,9, 14

ORDER

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on

16.01.2014.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson

